

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A No. 3918/2018**

This the 16<sup>th</sup> day of October, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. A. K. Bishnoi, Member (A)**

Bharat Lal Dagar, Aged-60 years,  
S/o. Sh. Khilli Ram,  
Retired Postal Assistant from SSPO, Faridabad.  
R/o. Vill. Teherki Post Jajindapur,  
Distt. Palwal.

...Applicant

(By Advocate : Ms. Sonika for Shri Yogesh Sharma)

Versus

1. Union of India, through the Secretary,  
Ministry of Communication,  
Department of Post,  
Dak Bhawan, New Delhi.
2. The Sr. Superintendent of Post Offices,  
Faridabad Division, Faridabad (Har.) ....Respondents

(By Advocate : Shri Piyush Gaur)

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

Heard the learned counsel for applicant and Shri Piyush Gaur, learned counsel, on receipt of advance notice, on behalf of respondents.

2. The applicant, a retired Postal Assistant, filed the OA seeking the following reliefs :-

“(i) That the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that the whole

action of the respondents not granting the 1<sup>st</sup> and 2<sup>nd</sup> financial up-gradation to the applicant is illegal, arbitrary and discriminatory and consequently pass an order directing the respondents to consider and to pass an order directing the respondents to consider and to grant first financial upgradation w.e.f. 1.7.2008 under ACP scheme on completion of 12 years of service and second financial upgradation w.e.f. 1.7.2006 under MACP scheme on completion of 20 years of service with all consequential benefits including the arrears of difference of pay and allowances and including the revision of retirement benefits with interest by way of extending the benefits of judgment dated 3.7.2015 passed by the CAT Guwahati Bench in OA No.308 of 2013.

(ii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants with the costs of litigation.”

3. It is submitted that the applicant made number of representations and also got issued Annexure-A/1 legal notice dated 21.05.2018, ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure-A/1 legal notice got issued by the applicant dated 21.05.2018, and to pass appropriate reasoned and speaking orders thereon, in accordance with law,

within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(A.K. BISHNOI)**  
**MEMBER (A)**

**(V. AJAY KUMAR)**  
**MEMBER (J)**

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